

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A. No.321/98

Date of order: 28.3.2002

Chhitar Singh, S/o Sh. Soberan Singh, R/o Qtr.No.T/147, Loco Colony, Achnera, employed as Gangman,

...Applicant.

Vs.

1. Union of India through General Manager, W.Rly, Churchgate, Mumbai.

2. Divisional Railway Manager, W.Rly, Jaipur Division, Jaipur.

3. Divisional Mechanical Engineer, W.Rly, Jaipur Division, Jaipur.

...Respondents.

Mr.C.B.Sharma : Counsel for applicant

Mr.R.G.Gupta : Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.A.P.Nagrath, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

In this O.A filed under Sec.19 of the ATs Act, 1985, the prayer of the applicant is to direct the respondents to consider him for absorption in Electrical/Carriage & Wagon Department and to further direct the respondents to make payment of his legitimate dues as per judgment of the Tribunal and to allow all consequential benefits.

2. The learned counsel for the applicant does not press his prayer for absorption.

3. The learned counsel for the applicant only makes a prayer that this O.A may be disposed of by giving suitable direction to the respondents' department for making payment of the Pay & Allowances from 1.12.89 to May 1990 and

Sudhakar

September 1994 to 21.12.95 for which the applicant is ready and willing to file a representation to the respondents' department within 4 weeks.

4. In view of the submissions made before us, we direct the respondents' department to decide/dispose of the representation, if filed by the applicant within 4 weeks from the date of passing of this order regarding pay and allowances from 1.12.89 to May 1990 and September 94 to 21.12.95, within a period of 2 months from the date of receipt of such representation. With the above directions, this O.A is disposed of with no order as to costs.

Agarwal
(A.P.Nagrath)

Member (A).

Agarwal
(S.K.Agarwal)

Member (J).